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HUMAN RIGHTS NEWSLETTER

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***"Do not dwell in the past, do not dream of the future,
concentrate the mind on the present moment"- Gautama Buddha***

Prime Minister lauds NHRC on its Silver Jubilee Foundation Day

The National Human Rights Commission, NHRC, India completed 25 years of its existence on the 12th October, 2018 and organized a function at Vigyan Bhawan, New Delhi to mark the occasion. Addressing the gathering, the Prime Minister of India, Mr. Narendra Modi lauded the role of the Commission in building awareness towards the promotion and protection of human rights in the country. He said that the protection of human rights has been an important part of our culture. He said that after the independence, elements such as an independent and impartial judiciary; an active media; an active civil society, and organizations such as NHRC are in place to protect human rights.

The Prime Minister said that human rights should not be merely a slogan, but also a part of our ethos. He said that the government is committed to working for a just and equitable society ensuring people's welfare and protection of their rights. He said that in the last four years or so, a lot of serious efforts have been made to improve the quality of life of the poor. He said that the Government's focus has been to ensure that all Indians have access to the basic needs of human beings. In this context, Mr. Modi mentioned the achievements of schemes such as Beti Bachao, Beti Padhao, Sugamya Bharat Abhiyan, Pradhan Mantri Awaas Yojana, Ujjwala Yojana, and Saubhagya Yojana; and the transformation that has been

brought about in the lives of the people as a result of these schemes. He said that the construction of more than 9 crore toilets, has ensured sanitation, and a life of dignity, for crores of poor people. He also mentioned the recently launched health assurance initiative – PMJAY – under Ayushman Bharat. He also spoke of the financial inclusion initiatives of the Union Government. He said that the law, which provides relief to Muslim women from triple talaq, is also part of this series of steps taken to ensure basic rights for people.

The Prime Minister mentioned steps taken to improve ease of access to justice, such as increasing the number of e-courts, and strengthening of the National Judicial Data Grid. He described Aadhaar as a technology-based empowerment initiative.

Mr. Modi said that the success of these initiatives has also been because of Jan Bhagidaari – public participation. He said that along with awareness of human rights, citizens should also be aware of their duties and responsibilities. He said that those who understand their responsibilities, also know how to respect the rights of others.



The Prime Minister of India, Mr. Narendra Modi addressing the gathering

Jubilee of the Commission and also launched the new version of the NHRC website.

Earlier, the Union Home Minister, Mr. Rajnath Singh said that the NHRC holds a very important position in the institutional frame work of India. He said that the awareness about human rights has increased in the country but one is at pains to understand that when strict action is taken against anti-national and anti social elements for violating the rights of others, why there are so many clamours for the protection of their human rights? Why even a lawful action against illegal migrants is viewed as an act of human rights violation. He said that nobody can blame India for the human rights violations of even the illegal migrants.

The NHRC Chairperson, Mr. H.L. Dattu said that the Commission's constant endeavour over the last 25 years has been to make itself as much accessible to the people as possible. It has developed a wide range of mechanism to oversee the human rights situation in the country. The number of complaints received each year reflects the extent of its reach across the country.

Justice Dattu said that the Silver Jubilee of the Commission provides an occasion to re-dedicate ourselves to achieving a just and equitable society by upholding the principles and ideals enshrined in our Constitution. He lauded the various

The Prime Minister said that the role of NHRC is also crucial for achieving the Sustainable Development Goals. He released a commemorative postal stamp and first day cover marking the Silver



Dignitaries on the dais with the commemorative postal stamp and first day cover released by the Prime Minister, Mr. Narendra Modi

government welfare schemes, aimed at empowering the economically and socially vulnerable sections of the society.

The NHRC Secretary General, Mr. Ambuj Sharma gave an insight into various initiatives taken by the Commission to take the message of human rights among the common people to make its silver jubilee even more meaningful and memorable. These included, among others, online Human Rights Pledge, which has already been taken by nearly

one lakh people, starting a toll free helpline (14433), on line registration of complaint through Common Service Centres, besides expanding its expert core groups by setting up two more on "LGBTI" issues and "Business Environment and Human Rights", making a Documentary Film on NHRC, organizing Human Rights Mela and Human Rights Street Play Festival and Human Rights Walk.

The Union Minister of State (Independent Charge) for Communications, Mr. Manoj Sinha

was also present on the occasion in addition to the NHRC Members, Mr. Justice P.C. Ghose, Mrs. Jyotika Kalra, former Chairperson, Members and senior officers, besides a host of other dignitaries, including judges, diplomats, academicians, civil society members, representatives of State Human Rights Commissions and other National and State Commissions, media as well as senior government functionaries. The programme was live telecast and broadcast on Doordarshan and All India Radio respectively.

NHRC concludes its Silver Jubilee celebrations with 'Human Rights Walk'



NHRC Chairperson, Mr. Justice H. L. Dattu, sportspersons, Ms. J. Mary Kom and Mr. Vijay Kumar, flanked by NHRC Member, Mrs. Jyotika Kalra and Secretary General, Mr. Ambuj Sharma, flagging the Human Rights Walk

The three day-long extended celebrations of the Silver Jubilee of the National Human Rights Commission, India, which began with the address of the Prime Minister of India, Mr. Narendra Modi on the 12th October, 2018, concluded with the 'Human Rights Walk' at Nehru Park in New Delhi on the 14th October, 2018. It was flagged off by the NHRC Chairperson, Mr. Justice H. L. Dattu, and celebrated sportspersons, Ms. J. Mary Kom, boxer and Mr. Vijay Kumar, shooter.

Scores of people, including women and children, representing various sections of society, participated in the walk organized to build awareness on human rights and seek people's commitment to promote and protect them. Live and let live ethos is an embodiment of a sportsman's spirit, which is imbibed in Indian culture. That is why, the Secretary General, Mr. Ambuj Sharma, in a brief address

before the start of the Human Rights Walk, said that the Commission was thankful to both the leading sportspersons of the country for their participation in this event, which was also meant to send across a symbolic message

of brotherhood and peace. NHRC Member, Mrs. Jyotika Kalra, officers and staff also participated in the walk.

Human Rights Mela and Street Theatre Festival

Earlier, the Commission organized a Human Rights Mela and Street Theatre Festival of its own kind in the country at the amphitheatre arena of Central Park, Rajiv Chowk (Connaught Place), New Delhi on the 13th October, 2018. Seven selected groups performed their street plays on different aspects of human rights and competed for the coveted awards.

The first prize of ₹1, 00,000/- went to the Street Play Society of Janki Devi Mahila College, Delhi University

for their play -'Maila Kuchaila' highlighting the challenges of the manual scavengers and the need to protect their rights to life, dignity and equality. The second prize of ₹60,000/- went to Rudraksh Kala Mandal for their play- 'Apna Adhikar Pechano' highlighting how to deal with domestic violence targeting women and take legal recourse approaching the rights bodies, and the third prize of ₹40,000/- was given to Jazba Theatre group's play 'Bhookh' highlighting the challenges related to protection of right to food and how the people can themselves better ensure it by avoiding wastage of food.

Hundreds of people watched



NHRC Member, Mrs. Jyotika Kalra, flanked by sr. officers, inaugurating the H.R. Mela

the street plays and visited the Mela, which provided an evening of fun, entertainment, education and information with a focus on motivating people to stand up for the promotion and protection of human rights. The Delhi Police teams also



A street play in progress

presented the performances of their pipe band, Women self defence techniques and a skit to show how to approach Delhi Police control room in the hour of distress. There was also presentation of music and songs in between the theatre performances. Stalls were set up around the amphitheatre by leading NGOs, like Help Age India, Bachpan Bachoo

Andolan, Delhi police, Paramilitary forces, Tihar Central jail, besides the NHRC, showcasing their work. Some books, literature and articles were also available for sale at the stalls.



NHRC Secretary General, Mr. Ambuj Sharma and other sr. officers with the first prize winners

NHRC, India International Human Rights Conclave

As part of its various Silver Jubilee events, the National Human Rights Commission, India organized an International Human Rights Conclave at the Ashok Hotel, New Delhi on the 1st October, 2018. The aim of the Conclave was to provide a platform to the national human rights institutions of various countries, global networks of NHRIs, government and non-governmental organisations and other stakeholders to share their views and to deliberate on the road ahead on important human rights concerns to enable the process of developing policies, programmes and practices.

The Conclave, besides the inaugural session, was divided into three thematic sessions namely (i) Emerging dimensions of human rights with focus on trafficking/migrants/forced labour and rights of marginalized sections of society: sharing of best practices (ii) Protect, Respect and Remedy Framework of Business and Human Rights (iii) Empowerment of women and Protection of children with focus on sustainable development goals: challenges and road ahead.

Addressing the inaugural session as the Chief Guest, the Vice President of India, Mr. M. Venkaiah Naidu said

that the protection of inalienable rights is the primary duty of the State. He said that India has been a strong voice for human rights globally and is a signatory to many human rights conventions. It follows a 'Share and Care' philosophy. He said that human rights, include among others, right to healthcare, food, education, business, issues of the youth and elderly. These are indispensable to meet the Sustainable Development Goals by 2030.



The Vice President of India, Mr. M. Venkaiah Naidu, flanked by NHRC Chairperson and Members, inaugurating the Conclave

The Vice President identified the growing role of the NHRC as the watchdog towards protection and redressal of violation of human rights. He said that corruption, poverty, terrorism, climate change, facing the country and the world, pose a serious threat to protection of human rights.

Mr. Naidu said that India is a huge and diverse country and consequently,

the numbers of complaints are many. He appreciated the earnest efforts of the NHRC in redressal of the same. He lauded the reservation of women provided in the local bodies and Panchayati Raj Institutions in India, which has resulted into positive change in the working of these institutions as well as empowerment the women. However, he stressed that the legislations alone cannot ensure guarantee of human rights to each and every individual. Referring to the problem of growing number of economic offenders and terrorists seeking refuge in other countries, Mr. Naidu said that the United Nations and member countries must come together to address the issue. The exchange of fugitives and sharing of information about them will go a long way to check them.

Earlier, Mr. Justice H.L. Dattu, Chairperson, NHRC highlighted the significant contributions of the Commission in the field of mainstreaming human rights culture in the country. He said that the NHRC, India is a member of the Bureau of the Global Alliance of NHRIs (GANHRI) and has been accredited with 'A' status by GANHRI throughout its existence.

He said that the NHRC has been a

focal point for human right defenders. It has been monitoring human rights situations through camp sittings, open hearings, setting up of a bonded labour cell, appointment of Special Rapporteurs, core and expert groups. However, he said that different stakeholders need to contribute towards creating widespread awareness, sensitisation of public and strengthening constitutional and legal provisions, which would provide extensive system of checks and balances.

Justice Dattu said that poverty, gender inequalities, bonded labour, trafficking, displacement of refugees

exception. A true commitment to human rights will require concerted efforts to nourish the rich diversity of all people and develop mutually enabling relationships through progressive economic and social policies.

Mr. Rajiv Gauba, Union Home Secretary said that India has always worked towards protection of socio economic rights of the weaker



The Vice President of India, Mr. M. Venkaiah Naidu addressing the gathering

Sustainable Development Goals by 2030.

Mr. Ambuj Sharma, Secretary General, NHRC, highlighted the work done by the NHRC in the past 25 years by bringing together all the stakeholders and NHRIs to ensure and safeguard the broad based mandate of the NHRC. He expressed the hope that the conclave will prove to be an important step in securing human rights for all.

Besides the NHRC Members, Mr Justice P. C. Ghose, Mrs. Jyotika Kalra and senior officers, delegates from UK, Afghanistan, Bangladesh, Croatia, Mauritius, Nepal, SHRCs, NGOs, civil society and diplomats attended the Conclave.



NHRC Chairperson, Mr. Justice H.L. Dattu addressing the gathering

are some of the challenges to human rights protection. He said that human development means widening and deepening the scope of freedoms available to all people without any

the country. The Commission along with National Commissions for Women, Scheduled Castes, Scheduled Tribes, and Minorities, is helping the Government at the centre to meet

Suo Motu Cognizance

The Commission took suo motu cognizance in 05 cases of alleged human rights violations reported by media during October, 2018 and issued notices to the concerned authorities for reports. Summaries of the cases are as follows:

Mowing down of more than 60 people by a train in Amritsar on Dussehra (Case No. 1290/19/1/2018)

The National Human Rights Commission, NHRC, India has taken suo motu cognizance of media reports that more than 60 people died on the spot and several others got seriously injured in Amritsar district of Punjab, where several people watching Dussehra celebrations from the

railway tracks were mowed down by a passenger train on the 19th October, 2018.

The Commission has issued notices to the Chief Secretary, Government of Punjab and the Chairman, Railway Board, Ministry of Railways, New Delhi calling for a detailed report in the matter. Issuing the notices, the Commission has observed that it cannot be said to be a sane act by people to sit on the railway tracks, at the same time, the negligence on the part of the district authorities is apparent behind this bizarre and horrific incident.

Stripping off two women and their torture in police custody in Bilaspur (Case No. 545/33/2/2018)

The National Human Rights Commission, NHRC has taken suo motu cognizance of a media report, carried on the 17th October, 2018, that a 60 year old woman and her 27 year old daughter, arrested on the charges of theft, were stripped naked and severely beaten by a woman police personnel in front of male police officials at City Kotwali Police Station, Bilaspur, Chhattisgarh on the 14th October, 2018. Reportedly, being a patient of hypertension, the mother requested for medical treatment but was not heard. The injuries were inflicted even on their vital body parts. The Commission has issued a notice to the Director General of Police, Chhattisgarh, calling for a report in the

matter along with action taken against the guilty police personnel.

Several deaths in SAIL's Bhilai Steel Plant (Case No. 536/33/5/2018)

The National Human Rights Commission, NHRC, India has taken suo motu cognizance of media reports, carried on the 10th October, 2018, that in a major industrial accident, nine workers were killed and 14 others injured following a blast in a gas pipeline during a "scheduled maintenance job at Steel Authority of India, SAIL's flagship Bhilai Steel Plant in Chhattisgarh on the 9th October, 2018. Reportedly, according to Chhattisgarh Police, the death toll might rise as the condition of some of the injured was very serious.

The Commission has issued notices to the Secretary, Union Ministry of Steel, and the Chairman, Steel Authority of India Limited, calling for a detailed report in the matter, including the steps taken for relief and rehabilitation to the aggrieved families.

Apart from this, the Superintendent of Police, Durg, Chhattisgarh has been directed to inform about the details of the FIR registered in the matter and present status of the investigation.

Non functional MRI machine at GB Pant Hospital (Case No. 4873/30/1/2018)

The National Human Rights Commission, NHRC, India has taken suo motu cognizance of a media report, carried on the 4th October, 2018, that at GB Pant Hospital does not have a functional MRI machine since February, 2016. The Government hospital is a referral centre for neurology, neurosurgery, gastroenterology, gastrointestinal surgery and psychiatry for which MRI is a crucial test for diagnosis and timely treatment. The Commission has observed that the contents of the news report, if true, raise serious issue of violation of Right to Life and Health of the people. Accordingly, it has issued a notice to the Chief Secretary, Government of NCT of Delhi and the

Secretary, Union Ministry of Health & Family Welfare calling for reports in the matter.

Beating of 34 girls students of Kasturba Gandhi Balika Vidyalaya (Case No. 3110/4/38/2018-WC)

The National Human Rights Commission, NHRC, India has taken suo motu cognizance of media reports that on the 6th October, 2018 at least 34 girl students of Kasturba Gandhi Balika Vidyalaya (KGBV) in Supaul district of Bihar were brutally beaten up by some local youths when they opposed their routine sexual advances and lewd comments. Their tormentors included students of the adjacent Middle School and their parents. The mob had reportedly a free run, vandalizing the school, which is exclusively for the girls belonging to Scheduled Castes, Scheduled Tribes, OBCs and Minority communities. The Commission has issued notices to the Chief Secretary and the Director General of Police, Bihar calling for a detailed report in the matter.

NHRC's spot enquiries

Following is the list of case wherein spot enquiries were conducted by the Commission's officers in its Investigation Division:

S. No.	Case Number	Allegations	Date of visit
1.	1524/4/27/2017	False implications in district Purnea, Bihar	8 th to 11 th October, 2018
2	1511/25/16/2018	Death in police firing in district in North Dinajpur, West Bengal	8 th to 15 th October, 2018
3.	35/20/1/2018	Police inaction in a complaint about four missing persons and false implication of one of the missing persons in District Ajmer, Rajasthan	22 nd to 26 th October, 2018
4.	5208/7/7/2016	Failure in taking lawful action in Haryana	22 nd to 27 th October, 2018
5.	817/33/0/2015-ED	Death in police encounter in Chhattisgarh	23 rd to 25 th October, 2018

Important Intervention

₹ 5 lakh recommended as relief in a fake encounter (Case No. 3032/24/30/2018)

The National Human Rights Commission, NHRC, India has recommended that the Government of Uttar Pradesh pay ₹5 lakh as relief to the next of kin of the Jitendra Yadav, gym trainer, who was shot at by some

police personnel in a fake encounter in NOIDA in the night of 3rd February, 2018.

The Commission has asked the Chief Secretary of the State to submit compliance report along with the

proof of payment. The Commission on the 5th February, 2018 had registered the case suo motu on the basis of media reports about the incident.

During the course of enquiry and response to its notices, the

Government of Uttar Pradesh informed the Commission that the allegations leveled against the police personnel were substantiated and a charge sheet had been submitted against one Sub-Inspector in a case crime number 249/2018 U/Ss 308, 323

and 504 IPC. Efforts were being made to arrest the remaining three accused police personnel including one Sub Inspector and two Constables.

Post these findings and the action initiated against the erring police

personnel, the Commission held that based on these facts, a case of violation of human rights of the victim is made out and the State Government is vicariously liable to pay monetary relief to the next of kin of the victim.

Recommendations for relief

A part from the large number of cases taken up daily by individual Members, 20 cases were considered during 01 sitting of the Full Commission and 43 cases were taken up during 03 sittings of Divisional Benches in October, 2018. On 78 cases, listed in the table below, the Commission recommended monetary relief amounting to a total of ₹ 14015000/- for the victims or their next of kin, where it found that public servants had either violated human rights or been negligent in protecting them.

Sl. No.	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
1.	1669/12/7/2017	SEXUAL HARASSMENT	200000	MADHYA PRADESH
2.	2072/24/34/2014	HEALTH	100000	UTTAR PRADESH
3.	31/2/0/2018	MALFUNCTIONING OF MEDICAL PROFESSIONALS	50000	ARUNACHAL PRADESH
4.	4075/18/5/2017	MALFUNCTIONING OF MEDICAL PROFESSIONALS	50000	ODISHA
5.	47117/24/47/2015	MALFUNCTIONING OF MEDICAL PROFESSIONALS	25000	UTTAR PRADESH
6.	266/7/5/2018	IRREGULARITIES IN GOVT.HOSPITALS/PRIMARY HEALTH CENTRES	25000	HARYANA
7.	22469/24/34/2016	IRREGULARITIES IN GOVT.HOSPITALS/PRIMARY HEALTH CENTRES	300000	UTTAR PRADESH
8.	1240/4/9/2014-JCD	CUSTODIAL DEATH (Judicial)	300000	BIHAR
9.	469/33/14/2012-JCD	CUSTODIAL DEATH (Judicial)	200000	CHHATTISGARH
10.	554/33/6/2013-JCD	CUSTODIAL DEATH (Judicial)	200000	CHHATTISGARH
11.	863/33/8/2014-JCD	CUSTODIAL DEATH (Judicial)	300000	CHHATTISGARH
12.	60/34/6/2011-JCD	CUSTODIAL DEATH (Judicial)	100000	JHARKHAND
13.	811/34/7/2013-JCD	CUSTODIAL DEATH (Judicial)	200000	JHARKHAND
14.	120/11/11/2015-JCD	CUSTODIAL DEATH (Judicial)	300000	KERALA
15.	389/11/8/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	KERALA
16.	1197/12/36/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	MADHYA PRADESH
17.	2306/13/3/2013-JCD	CUSTODIAL DEATH (Judicial)	100000	MAHARASHTRA
18.	363/13/16/2012-JCD	CUSTODIAL DEATH (Judicial)	200000	MAHARASHTRA
19.	1506/19/5/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	PUNJAB
20.	1673/19/1/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	PUNJAB
21.	2284/19/15/2013-JCD	CUSTODIAL DEATH (Judicial)	200000	PUNJAB
22.	851/20/21/2015-JCD	CUSTODIAL DEATH (Judicial)	100000	RAJASTHAN
23.	12804/24/4/2014-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
24.	17765/24/48/2014-JCD	CUSTODIAL DEATH (Judicial)	100000	UTTAR PRADESH
25.	17937/24/64/2012-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
26.	45795/24/9/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
27.	5277/24/22/2011-JCD	CUSTODIAL DEATH (Judicial)	200000	UTTAR PRADESH
28.	9497/24/48/2014-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
29.	1476/25/5/2013-JCD	CUSTODIAL DEATH (Judicial)	200000	WEST BENGAL
30.	24424/24/26/2016-AD	ALLEGED CUSTODIAL DEATHS IN JUDICIAL CUSTODY	200000	UTTAR PRADESH
31.	5275/30/7/2016	ABUSE OF POWER	25000	DELHI
32.	1383/34/16/2016	ABUSE OF POWER	100000	JHARKHAND
33.	1172/12/18/2017	ABUSE OF POWER	75000	MADHYA PRADESH
34.	2734/20/23/2014	ABUSE OF POWER	25000	RAJASTHAN
35.	16946/24/30/2014	ABUSE OF POWER	300000	UTTAR PRADESH
36.	3032/24/30/2018	ABUSE OF POWER	500000	UTTAR PRADESH
37.	40336/24/25/2014	ABUSE OF POWER	10000	UTTAR PRADESH
38.	4326/18/28/2014	CUSTODIAL TORTURE	200000	ODISHA
39.	6839/30/5/2015	FAILURE IN TAKING LAWFUL ACTION	50000	DELHI
40.	2419/7/3/2017	FAILURE IN TAKING LAWFUL ACTION	100000	HARYANA
41.	729/19/22/2015	FAILURE IN TAKING LAWFUL ACTION	300000	PUNJAB
42.	1742/20/16/2015	FAILURE IN TAKING LAWFUL ACTION	25000	RAJASTHAN

Sl. No.	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
43.	30196/24/30/2015	FAILURE IN TAKING LAWFUL ACTION	100000	UTTAR PRADESH
44.	32935/24/16/2016	FAILURE IN TAKING LAWFUL ACTION	50000	UTTAR PRADESH
45.	23308/24/39/2015	ILLEGAL ARREST	25000	UTTAR PRADESH
46.	4834/24/42/2015	ILLEGAL ARREST	20000	UTTAR PRADESH
47.	22608/24/31/2015	UNLAWFUL DETENTION	25000	UTTAR PRADESH
48.	24498/24/77/2015	UNLAWFUL DETENTION	120000	UTTAR PRADESH
49.	26083/24/17/2014	UNLAWFUL DETENTION	25000	UTTAR PRADESH
50.	618/7/20/2012	VICTIMISATION	200000	HARYANA
51.	1397/35/6/2014-AD	ALLEGED CUSTODIAL DEATHS IN POLICE CUSTODY	200000	UTTARAKHAND
52.	1703/25/4/2015	NON-PAYMENT OF PENSION/COMPENSATION	10000	WEST BENGAL
53.	1240/13/19/2015-WC	ABDUCTION, RAPE AND MURDER	300000	MAHARASHTRA
54.	29289/24/75/2015-WC	ABDUCTION, RAPE AND MURDER	25000	UTTAR PRADESH
55.	10395/24/41/2017-WC	DOWERY DEATH OR THEIR ATTEMPT	100000	UTTAR PRADESH
56.	16334/24/57/2015-WC	DOWERY DEATH OR THEIR ATTEMPT	100000	UTTAR PRADESH
57.	18516/24/66/2013-WC	DOWERY DEATH OR THEIR ATTEMPT	200000	UTTAR PRADESH
58.	31633/24/42/2014-WC	GANG RAPE	100000	UTTAR PRADESH
59.	34070/24/4/2013-WC	GANG RAPE	100000	UTTAR PRADESH
60.	5921/30/10/2013-WC	INDIGNITY OF WOMEN	100000	DELHI
61.	891/33/8/2013-WC	RAPE	100000	CHHATTISGARH
62.	3282/18/29/2015-WC	RAPE	400000	ODISHA
63.	21532/24/1/2013-WC	RAPE	100000	UTTAR PRADESH
64.	44748/24/28/2014-WC	RAPE	25000	UTTAR PRADESH
65.	6929/30/5/2013	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	525000	DELHI
66.	1344/18/10/2015	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	300000	ODISHA
67.	15826/18/7/2015	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	100000	ODISHA
68.	2676/18/18/2017	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	300000	ODISHA
69.	3008/18/24/2017	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	600000	ODISHA
70.	4084/18/9/2017	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	200000	ODISHA
71.	19254/24/31/2014	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	200000	UTTAR PRADESH
72.	30460/24/3/2016	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	900000	UTTAR PRADESH
73.	35109/24/52/2016	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	200000	UTTAR PRADESH
74.	48355/24/45/2015-DH	CUSTODIAL DEATH	300000	UTTAR PRADESH
75.	2981/7/6/2013	ATROCITIES ON SC/ST/OBC	100000	HARYANA
76.	6807/7/3/2015	ATROCITIES ON SC/ST/OBC	25000	HARYANA
77.	9336/7/5/2014	ATROCITIES ON SC/ST/OBC	30000	HARYANA
78.	8666/24/7/2017	ATROCITIES ON SC/ST/OBC	50000	UTTAR PRADESH

Compliance with NHRC recommendations

In October, 2018, the Commission closed 86 cases on receipt of compliance reports from different public authorities, furnishing proof of payments, it had recommended, totalling ₹17395000/- to the victims of human rights violations or their next of kin. Details are in the table below:

Sl. No	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
1.	5/7/21/2015	SEXUAL HARASSMENT	25000	HARYANA
2.	2124/18/7/2013	SEXUAL HARASSMENT	50000	ODISHA
3.	2547/24/4/09-10-DH	DEATH OF CHILD STAYING WITH FEMALE PRISONER IN JUDICIAL CUSTODY	300000	UTTAR PRADESH
4.	1042/18/16/2015	MALFUNCTIONING OF MEDICAL PROFESSIONALS	25000	ODISHA
5.	5708/18/29/2016	IRREGULARITIES IN GOVT.HOSPITALS/PRIMARY HEALTH CENTRES	25000	ODISHA
6.	689/18/8/2014	IRREGULARITIES IN GOVT.HOSPITALS/PRIMARY HEALTH CENTRES	100000	ODISHA
7.	41931/24/65/2014	IRREGULARITIES IN GOVT.HOSPITALS/PRIMARY HEALTH CENTRES	100000	UTTAR PRADESH
8.	46982/24/72/2015	IRREGULARITIES IN GOVT.HOSPITALS/PRIMARY HEALTH CENTRES	200000	UTTAR PRADESH
9.	9036/24/56/2015	LACK OF PROPER MEDICAL FACILITIES IN THE STATE	100000	UTTAR PRADESH
10.	2086/4/1/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	BIHAR
11.	4061/4/26/2012-JCD	CUSTODIAL DEATH (Judicial)	300000	BIHAR
12.	396/33/2/2015-JCD	CUSTODIAL DEATH (Judicial)	100000	CHHATTISGARH
13.	3155/30/9/2015-JCD	CUSTODIAL DEATH (Judicial)	300000	DELHI

Sl. No	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
14.	161/6/1/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	GUJARAT
15.	991/6/1/2014-JCD	CUSTODIAL DEATH (Judicial)	100000	GUJARAT
16.	119/34/16/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	JHARKHAND
17.	1384/34/4/2013-JCD	CUSTODIAL DEATH (Judicial)	100000	JHARKHAND
18.	141/34/16/2014-JCD	CUSTODIAL DEATH (Judicial)	100000	JHARKHAND
19.	1447/34/11/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	JHARKHAND
20.	493/11/12/2011-JCD	CUSTODIAL DEATH (Judicial)	100000	KERALA
21.	1716/12/38/2012-JCD	CUSTODIAL DEATH (Judicial)	100000	MADHYA PRADESH
22.	1877/12/36/2012-JCD	CUSTODIAL DEATH (Judicial)	100000	MADHYA PRADESH
23.	2286/12/36/2014-JCD	CUSTODIAL DEATH (Judicial)	300000	MADHYA PRADESH
24.	1450/19/9/2012-JCD	CUSTODIAL DEATH (Judicial)	100000	PUNJAB
25.	411/20/23/2015-JCD	CUSTODIAL DEATH (Judicial)	300000	RAJASTHAN
26.	731/20/21/2014-JCD	CUSTODIAL DEATH (Judicial)	100000	RAJASTHAN
27.	137/22/36/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	TAMIL NADU
28.	12091/24/43/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
29.	40332/24/48/2013-JCD	CUSTODIAL DEATH (Judicial)	50000	UTTAR PRADESH
30.	7699/24/33/2015-JCD	CUSTODIAL DEATH (Judicial)	200000	UTTAR PRADESH
31.	9927/24/3/2015-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
32.	1356/25/13/2013-JCD	CUSTODIAL DEATH (Judicial)	100000	WEST BENGAL
33.	360/25/14/2014-JCD	CUSTODIAL DEATH (Judicial)	100000	WEST BENGAL
34.	164/34/5/2013	HARASSMENT OF PRISONERS	100000	JHARKHAND
35.	4232/18/27/2014	EXPLOITATION OF LABOUR	70000	ODISHA
36.	385/4/11/2015	ABUSE OF POWER	10000	BIHAR
37.	592/20/11/2015	ABUSE OF POWER	10000	RAJASTHAN
38.	38292/24/21/2013	ABUSE OF POWER	300000	UTTAR PRADESH
39.	2047/4/28/2011-PCD	CUSTODIAL DEATH (Police)	500000	BIHAR
40.	1009/6/10/2015-PCD	CUSTODIAL DEATH (Police)	200000	GUJARAT
41.	1050/6/9/2015-PCD	CUSTODIAL DEATH (Police)	100000	GUJARAT
42.	1442/6/1/2014-PCD	CUSTODIAL DEATH (Police)	500000	GUJARAT
43.	865/34/4/2013-PCD	CUSTODIAL DEATH (Police)	50000	JHARKHAND
44.	1286/13/6/2010-PCD	CUSTODIAL DEATH (Police)	500000	MAHARASHTRA
45.	967/13/16/2014-PCD	CUSTODIAL DEATH (Police)	900000	MAHARASHTRA
46.	958/22/11/2014-PCD	CUSTODIAL DEATH (Police)	200000	TAMIL NADU
47.	518/1/7/2012-PCD	CUSTODIAL DEATH (Police)	500000	TELANGANA
48.	1528/20/14/2016	CUSTODIAL TORTURE	25000	RAJASTHAN
49.	20339/24/4/2013	CUSTODIAL TORTURE	50000	UTTAR PRADESH
50.	782/33/0/2014-ED	DEATH IN POLICE ENCOUNTER	500000	CHHATTISGARH
51.	3/14/4/2011-ED	DEATH IN POLICE ENCOUNTER	550000	MANIPUR
52.	54/14/1/2012-ED	DEATH IN POLICE ENCOUNTER	500000	MANIPUR
53.	93/14/15/2012-ED	DEATH IN POLICE ENCOUNTER	500000	MANIPUR
54.	20163/24/49/2010-ED	DEATH IN POLICE ENCOUNTER	500000	UTTAR PRADESH
55.	251/18/12/2015	FAILURE IN TAKING LAWFUL ACTION	30000	ODISHA
56.	1651/20/2/2012	FAILURE IN TAKING LAWFUL ACTION	150000	RAJASTHAN
57.	2059/20/28/2014	FAILURE IN TAKING LAWFUL ACTION	50000	RAJASTHAN
58.	930/20/19/2015	FAILURE IN TAKING LAWFUL ACTION	25000	RAJASTHAN
59.	1084/24/52/2014	FAILURE IN TAKING LAWFUL ACTION	300000	UTTAR PRADESH
60.	18943/24/57/2015	FAILURE IN TAKING LAWFUL ACTION	25000	UTTAR PRADESH
61.	20341/24/37/2014	FAILURE IN TAKING LAWFUL ACTION	25000	UTTAR PRADESH
62.	22045/24/51/2015	FAILURE IN TAKING LAWFUL ACTION	50000	UTTAR PRADESH
63.	657/35/6/2017	FAILURE IN TAKING LAWFUL ACTION	25000	UTTARAKHAND
64.	1482/25/22/2014	FAILURE IN TAKING LAWFUL ACTION	25000	WEST BENGAL
65.	1748/20/11/2015	ILLEGAL ARREST	50000	RAJASTHAN
66.	39429/24/57/2012	ILLEGAL ARREST	50000	UTTAR PRADESH
67.	8684/24/39/2015	ILLEGAL ARREST	5000	UTTAR PRADESH
68.	622/7/3/2013	UNLAWFUL DETENTION	50000	HARYANA
69.	6432/7/3/2014	UNLAWFUL DETENTION	25000	HARYANA
70.	23045/24/54/2015	UNLAWFUL DETENTION	25000	UTTAR PRADESH
71.	293/25/15/2014	UNLAWFUL DETENTION	50000	WEST BENGAL

Sl. No	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
72.	2341/20/25/2014-AD	ALLEGED CUSTODIAL DEATHS IN POLICE CUSTODY	300000	RAJASTHAN
73.	36841/24/47/2010-AD	ALLEGED CUSTODIAL DEATHS IN POLICE CUSTODY	500000	UTTAR PRADESH
74.	16/2/6/2018	NON-PAYMENT OF PENSION/COMPENSATION	50000	ARUNACHAL PRADESH
75.	1939/4/23/2015	NON-PAYMENT OF PENSION/COMPENSATION	25000	BIHAR
76.	1025/7/10/2017-WC	ABDUCTION, RAPE AND MURDER	300000	HARYANA
77.	618/24/35/2013-WC	ABDUCTION, RAPE AND MURDER	100000	UTTAR PRADESH
78.	634/20/6/2015-WC	INDIGNITY OF WOMEN	50000	RAJASTHAN
79.	10867/24/53/2015-WC	RAPE	100000	UTTAR PRADESH
80.	3259/18/6/2014	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	200000	ODISHA
81.	3658/18/5/2015	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	100000	ODISHA
82.	29356/24/70/2013	INACTION BY THE STATE/CENTRAL GOVT. OFFICIALS	20000	UTTAR PRADESH
83.	380/3/0/2012-AF	DEATH IN ARMY ENCOUNTER	500000	ASSAM
84.	11/14/4/07-08-PF	ALLEGED FAKE ENCOUNTER(P-M FORCES)	1500000	MANIPUR
85.	2572/4/8/08-09-AD	ALLEGED CUSTODIAL DEATH	500000	BIHAR
86.	2612/20/29/2015	ATROCITIES ON SC/ST/OBC	50000	RAJASTHAN

Central Armed Police Forces Debate Competition – 2018

The Central Industrial Security Force, CISF, lifted the overall best team rolling trophy winning the final round of All India Inter-Para Military Forces debate competition in Hindi and English, organized by the National Human Rights Commission, NHRC in collaboration with the Sashastra Seema Bal, SSB in New Delhi on the 4th October, 2018.

The topic of the debate competition was “National Security first or Human Rights first”. Among the individual honours, the **first prize** for debate in Hindi went to Ms. Punam Kumari, LCT/GD, CISF and in English to Ms. H.T. Anal, RFN/GD, Assam Rifles. The **second prize** in Hindi went to Mr. Nitin Singh,

ASI/COMN, SSB and in English to Mr. Sumit, CT/GD, SSB. The **third prize** in Hindi went to Mr. S.K. Singh, SI/EXE, CISF and in Hindi to Mr. Mayank Bhate, AC, CISF. The **consolation**

NHRC was the Chief Guest of the Debate Competition.

The winners were decided by a three member panel of jury headed by Mr. Justice P.C. Ghose, Member, NHRC. Mr. Sudhir Kumar, Special Rapporteur, and Mr. Gurbachan Singh, DG (I), NHRC were the two other members of the jury. The NHRC has been organizing this debate competition in Hindi and English since 1996. The initial rounds of the debate competition were conducted at 8 zones of the country



NHRC Member, Mr. Justice P. C. Ghose presenting the awards to the winners

prize in Hindi went to Mr. Umesh Kumar, RFN/GD, Assam Rifles and in English to Mr. Debashis Panda, AC, BSF. Mr. Justice P.C. Ghose, Member,

followed by the semi final round at Lucknow, Uttar Pradesh on the 4th September, 2018.

Meeting of Stakeholders on Universal Periodic Review-III

The National Human Rights Commission, NHRC, through its Research Division, organized a meeting of the different stakeholders involved in the Universal Periodic Review (UPR)-III at Manav Adhikar Bhawan, New Delhi on the 30th October, 2018. UPR is a process involving peer review of human rights situation of all UN member states. The objective of the meeting was to discuss the status of implementation of recommendations

of UPR-III duly accepted by India.

Mr. Ambuj Sharma, Secretary General, NHRC chaired the meeting attended by the representatives of the Union Ministries, State Human Rights Commissions, UN agencies and Civil Society Organizations. Mr. Dilip Kumar, JS(T&R), NHRC also participated in the discussions.

The meeting was divided into following four technical sessions:

1. The importance of the UPR process

& India's adoption of UPR III

2. Discussion among stakeholders – Union Ministries, State Human Rights Commissions and Civil Society Organizations.
3. Ensuring sustainable implementation & good practices of UPR: A training session
4. Collaborative and Cooperative action plan by the CSOs on UPR III implementation

GANHRI Bureau Meeting and 13th International Conference of NHRIs

The NHRC, India delegation comprising Chairperson, Mr. Justice H.L. Dattu, and Mr. Dilip Kumar, Joint Secretary (T&R) attended the GANHRI Bureau Meeting and the 13th International Conference of NHRIs on *"Expanding civic space and promoting and protecting human rights defenders, with a specific focus on women: The role of national human rights institutions"* in Marrakech, Morocco.

The Bureau of the Global Alliance of National Human Rights Institutions (GANHRI) met from 8th to 9th October, 2018 to evaluate progress made under the current strategic plan (2017-2019) and to discuss future activities that will drive GANHRI's work in support of National Human Rights Institutions (NHRIs) in 2019 and beyond. The NHRC, India is a member of GANHRI Bureau comprising 16 members having an "A" status NHRI. Presentations were made by the new Bureau Members and new representatives from Rwanda, Malawi, Afghanistan, Australia, Georgia and Chile. A total of ten presentations were made about various updates from the partners - OHCHR & UNDP on their perspectives and priorities.

It was recommended to maintain the amount of the annual membership fee for 2019 at 5,000 CHF for NHRIs with "A" status. It has also been recommended to continue strengthening the participation of the Regional Coordinators in order to encourage NHRIs to comply with the payment of the membership fee or to request the corresponding fee waiver or reduction within the period established by the Guidelines for the determination of fee waivers.

The GANHRI 13th International Conference was held from 10th to 12th October, 2018 at Marrakech, Morocco. It was co-hosted under the High Patronage of his Majesty King Mohammed VI, by GANHRI and the National Human Rights Council of Morocco (CNDH), in cooperation with the Office of the United Nations High Commissioner for Human Rights (OHCHR). The theme of the Conference was *"Expanding the civic place and promoting and protecting Human Rights Defenders, with a specific focus on women: The role of National Human Rights Institutions"*.

The Conference marked the 70th anniversary of the Universal

Declaration of Human Rights; the 25th anniversary of the adoption of the Paris Principles by the United Nations General Assembly and the establishment of the global network of NHRIs, today known as GANHRI and the 20th anniversary of the Declaration on Human Rights Defenders.

Participants discussed several areas such as:

- the crucial elements of an enabling environment;
- how to monitor civic space and threats to it;
- how to protect human rights defenders;
- how to especially protect women human rights defenders;
- how to protect NHRIs which are themselves human rights defenders; and
- how to develop effective communication on human rights and promotion of positive narratives.

Building on these discussions, and NHRI lessons and practices identified, **NHRIs adopted the Marrakech Declaration**, which sets out NHRIs commitments and way **forward**.

Capacity Assessment of NHRC India with the assistance of APF

The National Human Rights Commission, NHRC, India decided to organize a Capacity Assessment Programme by a team appointed by the Asia Pacific Forum (APF) from the 3rd December to 14th December, 2018 and its capacity assessment partners,

the United Nations Development Programme Bangkok Regional Hub and the Office of the High Commissioner for Human Rights. The team was led by Mr. Chris Sidoti, APF's Special Envoy. The aim of this capacity assessment exercise is to assist NHRIs

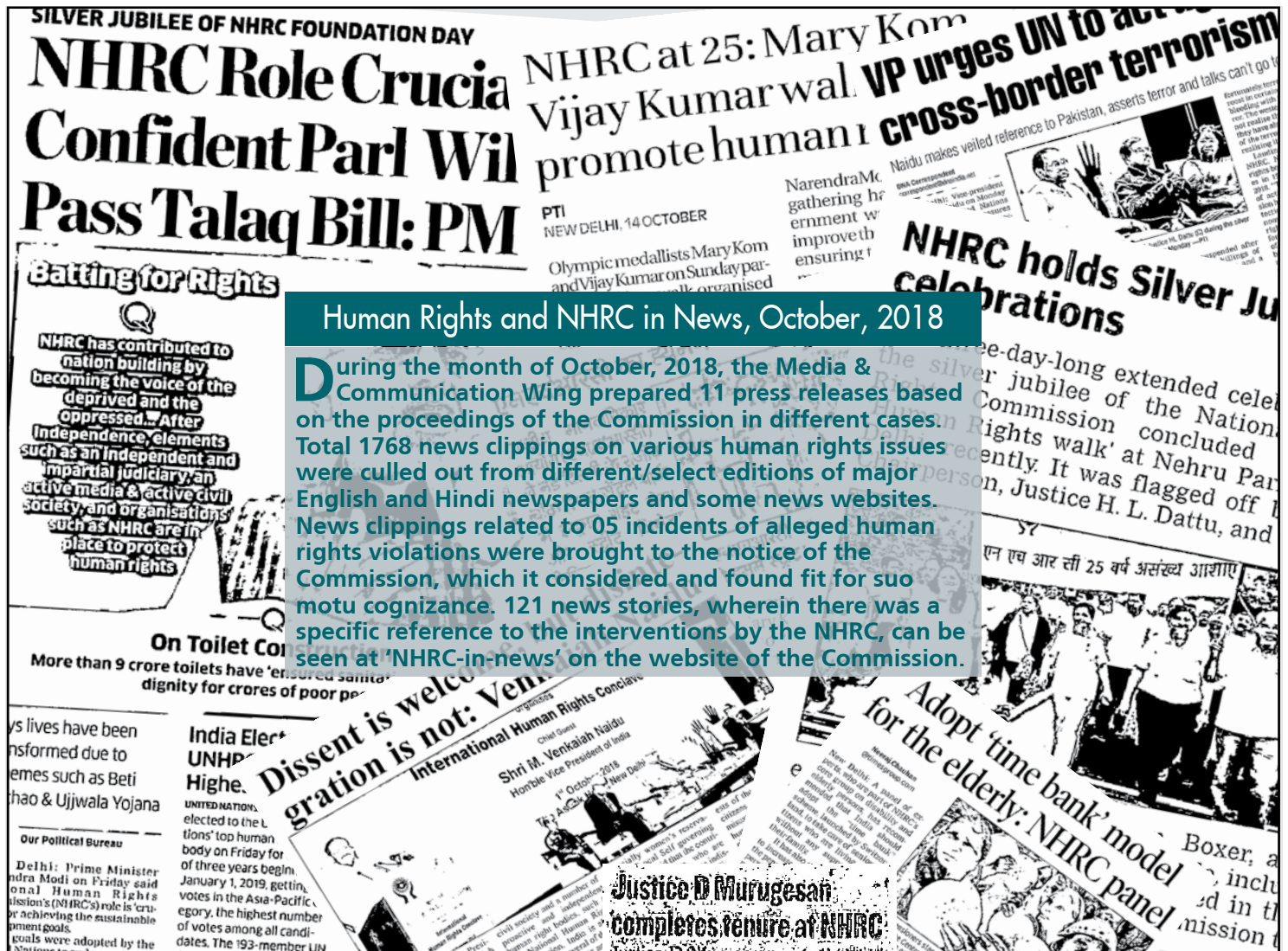
to generate an understanding of their capacity strengths and needs and to develop strategies to fill the capacity gaps. Since 2008, they have facilitated capacity assessments in 19 NHRIs in the region.

Snippets

Visits to the NHRC, India

The following delegations visited the NHRC, India during the month of October, 2018 to understand its functioning. They are as follows:

1. 45 law students and 02 faculty/staff member from the Mewar Law Institute, Ghaziabad, Uttar Pradesh.
2. 50 law students and 02 faculty/staff member from the Mewar Law Institute, Ghaziabad, Uttar Pradesh.
3. 16 Trainee Officers and 01 staff member from the Academy of Prisons & Correctional Admn., Vellore, Tamilnadu.
4. 50-60 law students and 02 faculty/staff member of the Law Centre II, F/o Law University of Delhi.
5. 53 students and 02 faculty/staff member of the Delhi Metropolitan Education, Noida, Uttar Pradesh.
6. 97 law students and 03 staff member of the Law College, Durgapur, Burdwan Distt. West Bengal.
7. Delegation from World Organisation Against Torture (OMCT), Geneva, Switzerland visited NHRC India.
8. Ms. Barbel Kofler, German Commissioner for Human Rights Policy Aid visited NHRC India.



Other important visits/seminars/programmes/conferences

Event	Delegation from NHRC
Meeting at Ramakrishna Mission Institute of Culture, Kolkata from 10 th –11 th October, 2018	Mr. Justice Pinaki Chandra Ghose, Member, NHRC
One Day Training Programme on Basic Human Rights at Law Centre-II, Faculty of Law, University of Delhi on 20 th October, 2018	Mr. O.P. Vyas, Assistant Registrar, Law, NHRC

Complaints received/processed in October, 2018 (As per an early estimate)

Number of fresh complaints received in the Commission	6294
Number of cases disposed of including fresh and old	7479
Number of cases under consideration of the Commission including fresh and old	21158

Important Telephone Numbers of the Commission:

Facilitation Centre (Madad) : 011-2465 1330
For Complaints : Fax No. 011-2465 1332

Other Important E-mail Addresses

jrlawnhrc@nic.in (For complaints), cr.nhrc@nic.in
(For general queries/correspondence)

Focal point for Human Rights Defenders

Mobile No.: 9810298900, Fax No. 011-2465 1334
E-mail : hrd-nhrc@nic.in

This Newsletter is also available on the Commission's website www.nhrc.nic.in

NGOs and other organizations are welcome to reproduce material of the Newsletter and disseminate it widely acknowledging the NHRC.

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